

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1529
TO BE ANSWERED ON 14TH MARCH, 2023**

GOVERNMENT'S STAND ON E-PHARMACIES

1529: SMT. SHANTA CHHETRI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware that Chemists Association threatened to go a strike against e-pharmacies;
- (b) the details of laws governing e-pharmacies especially in relation to drug regulation and Government's stand on the issue; and
- (c) if so, the details thereof, if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Chemist Association had given an advance notice of nation-wide agitation from 15th February, 2023 against sale of drugs on internet.

Sale of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 by the State Licensing Authorities (SLAs) through a system of licensing and inspection. SLAs are legally empowered to take stringent action against violation of provisions of the Act and Rules.
